

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1529/2018

(Arising out of impugned final judgment and order dated 11-10-2017 in AN No. 32371/2017 passed by the High Court Of Judicature At Allahabad)

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 10211/2017 (II)

Date : 25-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Paulami Sen, Adv.
Ms. Aaliya Siddiqui, Adv.
Dr. Surender Singh Hooda, AOR

For Respondent(s) Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for respondent No.2 has finally entered appearance and seeks four weeks' time to file counter affidavit.

Rejoinder, if any, be filed within two weeks thereafter.

Last opportunity given to learned counsel for the petitioner to resolve the issue with respondent No.2, more so, since he is now putting appearance.

List after 8 weeks.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)